

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 166/TT/2022

Subject	:	Petition for determination of Wheeling Charges in respect of one no. of asset for 2019-24 tariff period for transmission of surplus power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR)
Date of Hearing	:	24.11.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Odisha Power Transmission Corporation Limited
Respondents	:	Power Grid Corporation of India Limited and 7 others
Parties present	:	Shri R.K. Mehta, Advocate, OPTCL Ms. Himanshi Andley, Advocate, OPTCL

Record of Proceedings

Case was called out for hearing.

2. The learned counsel for the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) Line and associated Sub-station Bays for the 2019-24 tariff period for transmission of surplus power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR);
 - b. Surplus power from NTPC power stations in Eastern Region (ER) to the constituents of Western Region (WR) is transmitted through the transmission system of Odisha Power Transmission Corporation Limited (OPTCL) comprising of the 220 kV D/C Rourkela-Tarkela-Budhipadar-Korba (Odisha Portion) line and associated eight number sub-station bays with effect from May 1997;
 - c. The Commission vide order dated 26.6.2018 in Petition No. 135/TT/2017 has allowed the annual Wheeling Charges for the 2014-19 tariff period of the instant transmission asset of OPTCL;



d. Madhya Pradesh Power Management Company Limited (MPPMCL) has filed reply vide affidavit dated 2.11.2022.

3. After hearing the learned counsel for the Petitioner, the Commission directed OPTCL to file an affidavit indicating the status of operation of the transmission asset along with the status of power flow by 16.12.2022, with an advance copy to the Respondents.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

